## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

Company Appeal No. 07/(MAH)/2014 CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.09.2016

NAME OF THE PARTIES: Mr. Shyam Lal Baid

V/s.

M/s. Hindustan Unilever Ltd.

SECTION OF THE COMPANIES ACT: 59, 59 of the Companies Act 1956.

S. No.

NAME

DESIGNATION

SIGNATURE

## Order Company Appeal No. 07/58,59/CLB/MB/MAH/2014

None present.

The Petitioner side sent mail to this Bench for adjournment. This Bench makes it clear that the hearing is scheduled at their convenience, now for an adjournment through mail.

Thereby the parties, professionals, Counsel are not expected to send mails for adjournment. It is acceptable if at all any untoward incident happens, but here no such ground.

This kind of practice is hereby deprecated, giving peremptory direction to the parties and the Counsel to make their submissions on the next date of hearing.

List this matter on 10.10.2016.

Sd/-

B.S.V. PRAKASH KUMAR Member (Judicial)

Sd/-

V. NALLASENAPATHY Member (Technical)